

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

CONTEMPT PETITION NO.170/00076/2020

IN

ORIGINAL APPLICATION NO.170/01382/2018

DATED THIS THE 24TH DAY OF NOVEMBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

C. Ramakrishna
(Retired Assistant Director, Directorate of Enforcement)
S/o Late C.V. Sarma,
Aged about 68 years,
R/o Flat No. 3229,
Janapriya saiDarshan Apartment, 3rd Block,
Kadugudi – Hoskote Main Road,
Bangalore 560 067Petitioner

(By Advocate Shri Aniyan Joseph)

Vs.

Shri Sanjay Kumar Mishra I.R.S
The Director
Directorate of Enforcement
Government of India,
6th Floor, Lok Nayak Bhavan,
Khan Market, New Delhi 110 003Respondent

(By Shri Vishnu Bhat, Senior Panel Counsel)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset, Shri Vishnu Bhat, learned counsel representing the respondents, submitted that the respondents have already filed Writ Petition

No. 12979/2020 before the Hon'ble High Court of Karnataka at Bangalore laying down a challenge therein to order dated 28.06.2019 passed by this Tribunal in OA No. 170/01382/2018. He further submitted that the said Writ Petition came up for hearing on 18.11.2020 and the Hon'ble High Court has directed the petitioner (respondent in the Writ Petition) to not to precipitate the contempt proceedings before this Tribunal. A copy of the order dated 18.11.2020 passed by the Hon'ble High Court as produced by Shri Vishnu Bhat is ordered to be taken on record.

2. In view of the order dated 18.11.2020 passed by the Hon'ble High Court, the present Contempt Petition is disposed of with liberty to the petitioner to get the same revived in the eventuality of dismissal of the Writ Petition filed by the respondents.

3. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ksk/